

12.32 Hrs.

[English]

COMMITTEE ON PRIVATE
MEMBERS' BILLS AND RESOLUTIONS

Twenty-third Report

SHRI S. MALLIKARJUNAIAH (Tumkur):
Sir, I beg to present the Twenty-third Report
(Hindi and English versions) of the
Committee on Private Members' Bills and
Resolutions.

[English]

12.32 1/2 Hrs.

COMMITTEE ON SUBORDINATE
LEGISLATION

Ninth Report

SHRI AMAL DATTA (Diamond Harbour):
Sir, I beg to present the Ninth Report (Hindi
and English versions) of the Committee on
Subordinate Legislation.

[English]

12.32 1/2 Hrs.

JOINT COMMITTEE ON OFFICE OF
PROFIT

Fourth Report

SHRICHIRANJI LAL SHARMA (Karnal):
Sir, I beg to present the Fourth Report (Hindi
and English versions) of the Joint Committee
on Office of Profit.

12.33 Hrs.

BUSINESS ADVISORY COMMITTEE
Thirteenth Report

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCE
DEVELOPMENT (DEPARTMENT OF

YOUTH AFFAIRS AND SPORTS AND
MINISTER OF STATE IN THE MINISTRY
OF PARLIAMENTARY AFFAIRS (SHRI
MUKUL WASNIK) (On behalf of Shri
Vidyacharan Shukla): Sir, I beg to move.

"That this House do agree with the
Thirtieth Report of the business Advisory
Committee presented to the House on the
3rd August, 1993."

MR. SPEAKER: The question is:

"That this House do agree with the
Thirtieth Report of the Business
Advisory Committee presented to the
House on the 3rd August, 1993."

The motion was adopted.

[English]

12.34 Hrs.

ANNOUNCEMENT BY SPEAKER

Calling of the Attorney General in the
House for ascertaining his opinion on
postponment of elections by the Chief
Election by the Chief Election Commission.

MR. SPEAKER: Well, I have to make one
announcement. Your attention, please.
Yesterday, it was suggested that the
Attorney-General should come and express
his opinion on some legal points involved in
the matter relating to the postponement of
the elections. We had asked him to come
here. I am told that he is coming here at 5
p.m. today. He would be addressing the
House at 5 p.m. today.

(Interruptions)

SHRI SRIKANTA JENA (Cuttack): Sir,
the motion of impeachment against Shri
Seshan is pending before you. You havenot
taken any decision on that.

MR. SPEAKER: Once again, I would like to tell you that you are doing injustice to me.

SHRI SRIKANTA JENA: No, Sir.

MR. SPEAKER: I will tell you.

SHRI BASUDEB ACHARIA (Bankura): It is still pending.

MR. SPEAKER: Let me explain. Shri Srikanta Jena, on the floor of the House, more than once you have raised this issue. I have said that you have to convince me that there is a prima facie case. I gave you many days. You came and you got the adjournment. Again and again, you are raising the same issue on the floor of the House which is not correct. I expect you to be responsible in this matter.

[Translation]

SHRI LAL K. ADVANI (Gandhinagar): Mr. Speaker, Sir, you have accepted the suggestion of inviting the Attorney General to this House and you have already invited him. He is coming at 5 O'clock. It would be convenient for me if the correspondence made in this regard.

[English]

Between the Government and the Attorney General, between the Election Commission and the Government is made known to us.

[Translation]

We have with us the details of the opinion of Election Commission. That will be helpful in clarifying certain doubts that we may have in our mind. The time limit is upto 5 O'clock. It would be helpful, if we are provided the copies of all the letters exchanged between them and what has been interpreted by him. but this all depends upon the Government.

MR. SPEAKER: We accepted the suggestion when it was made on the floor of the House. Now it would be very difficult to collect all the letters. Supposing some letters are missing, then also, there would be a problem. We would allow him to express his views. If there are one or two questions, strictly one or two questions, we will allow that. Otherwise, collecting all the papers and circulating may create difficulty at the last moment. And somebody may say that some papers which should be circulated are not circulated. Please do not ask or that now.

[English]

12.36 Hrs.

MATTERS UNDER RULE 377

MR. SPEAKER: Now we shall take up Matters under Rule 377. Shri Pradhani to speak (1)

(i) Need to ensure early functioning of low power TV transmitters at Nowrangpur and Malkangiri District Headquarters in Orissa

SHRI K. PRADHANI (Nowrangpur): Sir, I make the following statement under Rule 377.

Nowrangpur is a tribal dominated constituency which spreads in three districts namely Nowrangpur, Koraput and Malkangiri. The area of the constituency is so large that from one end to the other, it is about 400 kilometers in length and there are two districts where there are not television relay centres. During 1992-93 sanctions

have been accorded to start two low power transmitter relay centres at Nowrangpur and Malkangiri district headquarters but the implementation of these projects have not been completed so far. The area is inhabited by backward